

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 111

CP (IB) No. 25/Chd/Hry/2022

**IN THE MATTER OF:**

Union Bank of India

...Petitioner/ Financial Creditor

Vs.

Naraingarh Sugar Mills Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7, IBC, 2016

**Order delivered on 15.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Kamal Satija, Advocate

For the Respondent : Mr. Ankush Chowdhary, Advocate  
Ms. Swati Vashisth, PCA

**ORDER**

It is stated by learned counsel for the parties that interim order as passed by Hon'ble High Court has been extended till 22.08.2024 and the order is not uploaded so far. Let the matter be listed on 27.08.2024.

-Sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM